

C.A.No. 5876 OF 1999  
(Part heard)@@  
AAAAAAAAAAAAA  
Item No.327

Court No. 5

Section IV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No.5876 of 1999@@  
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Vishwa Nath

Appellant (s)

Versus

Gurdial Singh Jaswal & Ors.

Respondent (s)

( With application for withdrawal of the appeal )

Dated: 18/03/2002: This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI  
HON'BLE MR. JUSTICE DORAISWAMY RAJU

For Appellant (s) Mr. Prem Malhotra, Adv.

For Respondent (s) Mr. Anis Ahmed Khan, Adv.

UPON hearing counsel the Court made the following  
O R D E R@@  
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.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

The appeal is dismissed as withdrawn. No costs.

.SP1

(S.Thapar) (Kanwal Singh) @@  
AA  
PS to Registrar Court Master@@  
AA

The signed order is placed on the file.

.PL55

L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.5876 OF 1999@@  
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Vishwa Nath

Appellant (s)

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O R D E R@@  
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.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J

.SP2

Learned counsel for the appellant has filed an application for withdrawal of the appeal. The appeal is accordingly dismissed as withdrawn.. No costs.

.SP1

.....J  
(Syed Shah Mohammed Quadri)

New Delhi,  
March 18, 2002

.....J  
(Doraiswamy Raju)